

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2551

ANSWERED ON:05.08.2015

Approval of Regulations

Jayadevan Shri C. N.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the University Grants Commission (UGC) had sent its decision on the 3rd Amendment of UGC regulations, 2010 and Ph.D regulations 2009 to her Ministry for approval more than a year back; and

(b) if so, the details thereof and the Government's reaction thereto?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): While the UGC had sent its revised proposal on 3rd amendment to the UGC (Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standard in Higher Education) Regulations, 2010 to the Ministry on 11th June, 2014 for concurrence, the UGC (Minimum Standards and Procedure for Award of M.Phil./Ph.D.) Regulations, 2014 were sent on 15th October, 2014. These draft Regulations suggest modification in the scheme of Academic Performance Indicator (API) and Ph.D- National Eligibility Test (NET) qualifications for entry of teachers, respectively, among several other prescriptions. These recommendations have far reaching implications on the policy of selection and retention of teachers in higher educational institutions.

The Central Government has constituted a Committee on 24th July, 2015, under the Chairmanship of Prof. Arun Nigavekar, former Chairman, UGC for reviewing this policy. The Terms of Reference for this Committee include evaluation of the API scheme and Ph.D- NET qualifications for recruitment of teachers.
